for such practice even in respect of persons who are not Members of the House, who have given away their lives for a holy cause or a good cause. I was waiting to see if there was any precedent.

Dr. S. P. Mookerjee: I was referring to one aspect of the matter which the Prime Minister stated in his statement.....(interruption). You will just hear me, Sir. If the Prime Minister referred only to the matter of death, there would have been no occasion for my making any remark at all, but along with that sentiment, he went on dealing with the steps which Government have taken to prevent this catastrophe taking place. I am saying a similar situation arose in 1929 when due to the delay on the part of the Government in taking action, it resulted in the death of Jatin Das. Will we have an opportunity of discussing this matter early?

Mr. Deputy-Speaker: I think it has been started with the due solemnity that the occasion requires. Let us not mar this occasion with any controversy over this matter. As I understand from the Prime Minister's speech, very soon some steps will be taken, and the matter will be pursued.

Dr. S. P. Mookerjee: What steps?

Mr. Deputy-Speaker: Now it is not the occasion to ask for those steps.

Shri Nambiar (Mayuram): Even after the death if it is not the cocasion, when is the occasion?

Mr. Deputy-Speaker: And, therefore, I have not admitted either the short notice question or the adjournment motions. I do not propose to admit them in view of the statement made by the Prime Minister today.

Dr. Lanka Sundaram: We, Andhra Members, have a special responsibility on this occasion. (Interruption.) We desire to withdraw from the House with the deepest regret.

Dr. S. P. Mookerjee: We would like to go out.

Mr. Deputy-Speaker: The House will now proceed with other matters.

Shri Raghuramaiah (Tenali): In view of the grave situation in Andhra I welcome the statement made by the Prime Minister that very soon steps will be taken for the formation of the Andhra province and I would like to place on record our deep gratitude for it.

MESSAGES FROM THE COUNCIL OF STATES

Mr. Deputy-Speaker: Secretary to read the message.

Secretary: Sir, I have to report the following two messages received from the Secretary of the Council of States:

- (1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 13th December. 1952, agreed without any amendment to the West Bengal Evacuee Property (Tripura Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 27th November, 1952."
- (2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 13th December, 1952, agreed without any amendment to the Influx from Pakistan (Control) Repealing Bill, 1952, which was passed by the House of the People at its sitting held on the 6th December, 1952."

RESOLUTION RE. FIVE YEAR PLAN—conid.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following Resolution moved by Shri Jawaharlal Nehru on the 15th December:

"This House records its general approval of the principles, objectives and programme of development contained in the Five Year Plan as prepared by the Planning Commission."

Some amendments were tribled yesterday. Those amendments were moved. I said yesterday at 12 O'Clock when the motion was moved and when the first amendment was read out to the House, that I will not allow any more amendments to come in after that date. To those amendments which had been tabled earlier and copies of which had not been circulated to hon. Members. my ruling does not apply. I have allowed them to be circulated to hon. Members. Let me find out if any of those hon. Members are present here who have tabled those amendments.